

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 640/MP/2020**

- Subject : Petition seeking clarification regarding levy of carrying cost inter alia in terms of Regulation 7 and 52 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and amendment thereof under Regulation 55 of the said Regulations.
- Date of Hearing : 25.6.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member
- Petitioner : Haryana Power Purchase Centre (HPPC)
- Respondents : Pragati Power Corporation Limited (PPCL) and 6 Ors.
- Parties Present : Shri Samir Malik, Advocate, HPPC  
Ms. Nikita Choukse, Advocate, HPPC  
Ms. Swapna Seshadri, Advocate, PPCL  
Shri Anand Ganesan, Advocate, PPCL  
Shri Amal Nair, Advocate, PPCL  
Ms. Shallu Sharma, HPPC

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner, HPPC submitted that the present Petition has been filed under Regulation 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and amendment thereof (in short, '2014 Tariff Regulations') for seeking clarification regarding levy of carrying cost on the Petitioner by Respondent No.1, PPCL (a) on difference in the tariff provisionally billed and final tariff approved by this Commission till the date of issuance of invoices by Respondent No.1 i.e. beyond the date of tariff order, in terms of Regulation 7 of 2014 Tariff Regulations; (b) on petition filing fees and administrative/ publication expenses incurred by Respondent No. 1 in terms of Regulation 52 of 2014 Tariff Regulations; and (c) during the period from 1.4.2014 to 23.11.2015 considering that the First Amendment to 2014 Tariff Regulations, amending the Regulation 7 therein, came into force only on 24.11.2015.

3. Learned counsel for the Respondent No. 1, PPCL accepted the notice and sought four weeks' time to file reply to the Petition.

4. After hearing the learned counsels for the Petitioner and the Respondent No.1, the Commission ordered as under:

- a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 23.7.2021 after serving to the Petitioner, who may file its rejoinder, if any by 16.8.2021.

(c) Parties to comply with above directions within the specified timeline and no extension of time shall be granted.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**